

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.100/2272/2014
M.A.No.100/1912/2014

Monday, this the 29th day of August, 2016

Hon'ble Mr. P.K. Basu, Member (A)

Mr. Bal Kishan
Pump Operator Group D (age 36 years)
s/o Mr. Prakash Chand
r/o 2/90, Block -2
Trilok Puri, Delhi – 91

(Ms. Shantha Devi Raman, Advocate)

..Applicant

Versus

1. The Govt. of NCT of Delhi
Through its Secretary
New Secretariat, ITO
New Delhi
2. Chief Engineer
Public Works Department
PWD Zone-1
7th Floor, MSO Building
New Delhi
3. Superintending Engineer (E)
PWD EMC M-15
8th Floor, MSO Building
New Delhi

..Respondents

(Ms. Alka Sharma, Advocate)

O R D E R (ORAL)

This O.A. has been filed by the applicant seeking compassionate appointment on the death of his father in the year 1999.

2. From the counter reply filed on behalf of the respondents, it appears that the wife of the deceased government employee was working in the

Delhi Development Authority (DDA) on regular basis at the time of death of her husband. At that time, the son of the employee, namely, the applicant had applied for compassionate appointment.

3. Learned counsel for applicant pointed out the letter dated 11.05.2011, as reply to the information sought under Right to Information Act, 2005, which is the recommendation by the Assistant Manager (Electrical) for compassionate appointment of the applicant. However, from paragraph G of the letter, it is seen that the fact that the wife of the deceased employee was employed in DDA was not taken note of.

4. I have given my considered view to this matter. The cause of action arose in the year 1999 and the O.A. has been filed in on 30.06.2014. At the time of death of the government employee, the applicant's mother had a regular job in DDA.

5. In view of that, ground for compassionate appointment is not made out. Therefore, the O.A. and the M.A. seeking condonation of delay are dismissed. No costs.

(P.K. Basu)
Member (A)

August 29, 2016

/sunil/